

**INCOME TAX APPELLATE TRIBUNAL**  
**DELHI BENCH "A": NEW DELHI**

**BEFORE**  
**SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER**  
**AND**  
**MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No. 4573/Del/2019  
Asstt. Year: 2014-15

Anurag Agarwal, 3C-440, Budhi Vihar, Avas Vikas, Moradabad, Uttar Pradesh 244001 PAN ADWPA4897Q	Vs.	Pr. CIT Moradabad
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri R.K. Gupta, CIT(DR)
Date of Hearing	30.08.2022
Date of pronouncement	30.08.2022

**ORDER**

**PER ASTHA CHANDRA, JM**

The appeal filed by the assessee is directed against the order of the Pr. CIT, Civil Lines, Moradabad dated 28.03.2019 relating to the assessment year 2014-15.

2. The Ld. AR for the assessee, vide letter dated 17<sup>th</sup> August, 2022 has requested for withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and the order for full and final settlement of tax arrear in Form No. 5 has already been issued by the Department. A copy of the order in Form - 5 is also filed.

3. The Ld. CIT-DR has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing itself i.e. on 30<sup>th</sup> August, 2022.**

**sd/-**

**sd/-**

**(N.K. BILLAIYA)**  
**ACCOUNTANT MEMBER**

Dated: 30/08/2022

**(ASTHA CHANDRA)**  
**JUDICIAL MEMBER**

***Veena***

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr. PS/PS	
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The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	